

(c) whether Government has any proposal to extend incentives to increase domestic gas production instead of importing gas by paying higher duty; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) (a) and (b) The 12th Five Year Plan period has since started from 01.04.2012, the domestic gas production is not currently known and therefore, the achievement of target for domestic gas production during the twelfth plan can not be given at this stage.

(c) and (d) Government of India introduced New Exploration Licensing Policy (NELP) in 1997 to accelerate the pace of exploration and production of oil and gas in the country. The NELP Policy provides several benefits to the Exploration and Production (E & P) Companies such as :

- No custom duty on imports required for petroleum operations.
- Payment of royalty at a lesser rate of 5% for first seven years for oil/gas production from deepwater blocks and thereafter at the rate 10%.
- One more year for exploration in frontier areas including deepwater area.
- Biddable cost recovery limit upto 100%.
- 100% participation by foreign companies.
- No mandatory State participation.

Status of revival of LPG retail dealerships

3537. DR. JANARDHAN WAGHMARE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to Unstarred Question 896 given in the Rajya Sabha on 29 November, 2011 and state :

(a) the number of pending cases pertaining to resitement/reconstitution/revival of the LPG/retail outlet dealerships which has the approval of the Competent Authority prior to the introduction of new policy in 2005;

(b) the details of such pending cases of resitement/reconstitution/revival of the LPG/retail outlet dealerships which could not be materialized yet due to introduction of new policy in 2005; and

(c) the present status of such cases as on date?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) to (c) There are five cases of resitement in respect of Indian Oil Corporation Limited (IOC), which were approved prior to the policy guidelines of 2005 and the details are as follows :

Sl. No.	Name of dealership/State/location/district	Present Status
1	M/s Kashmir Traders, Srinagar, J&K	Dealer was to arrange suitable land which he could not arrange. Hence, resitement could not materialise.
2.	M/s Khandelwal Oil Co. Mathura-Bharatpur Road, Mathura, Uttar Pradesh	Dealer was to arrange suitable land which he could not arrange. Hence, resitement could not materialise.
3.	M/s Bhagty Oil Depot, Bhagty, dist. Wokha, Nagaland	Identified site falls in an area disputed by the government of Assam and Nagaland. Hence, resitement could not materialise.
4.	M/s Bakshi Desh Raj Bhasin and Sons, Chandimandir, District Panchkula, Haryana	These cases are at different stages of processing.
5.	M/s Dalip Service Station, Delhi	These cases are at different stages of processing.

There are no pending cases pertaining to reconstitution/revival in respect of IOC.

There are no pending cases pertaining to reconstitution/resitement/revival in respect of Hindustan Petroleum Corporation Limited (HPC).

There are no pending cases pertaining to resitement/revival in respect of Bharat Petroleum Corporation Limited (BPC). However, there are two (2) pending cases of reconstitution of LPG distributorships, one in the State of Maharashtra and other in Uttaranchal in respect of BPC pending on account of non-completion of formalities.

Differential pricing policies of crude products

3538. SHRI A. ELAVARASAN : Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the domestic crude produced under the New Exploration Licensing Policy (NELP) is not being sold at import parity prices;

(b) if so, the reasons for differential pricing for imported LNG and domestic gas;

(c) the reasons for different pricing policies for oil and gas under the same Production Sharing Contract (PSC); and